

of the Departments under his Ministry since the constitution of these councils, year-wise;

(b) how many of them have been implemented;

(c) how many of the recommendations have been held in abeyance for more than one year; and

(d) how many have been rejected by the departments and on what grounds?

The Deputy Minister of Law (Shri Hajarnavis): (a) to (d). The position is given in the statement below:—

Year	Number of Recommendations made	Number of Recommendations implemented.	Number of Recommendations not implemented
	(a)	(b)	(d)
1955	2	2	
1956	3	3	
1957			
1958	14	11	3
1959	6	5	1
1960	8	8	
1961	7	7	
TOTAL	40	36	4

Note: Out of the 4 recommendations referred to in Col. (d) above, the two recommendations relate to the Central Secretariat Clerical Service, the third recommendation relates to leave travel concession and the fourth recommendation relates to hot weather amenities in office rooms. As the subject matter of these recommendations is governed by policy decisions contained in the general orders of the Government, this Ministry is not in a position to either accept or implement the recommendations without the con-

currence of the administrative Ministries concerned.

(c) Nil.

Senior Staff Councils

302. Shri P. C. Borooah: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the number of recommendations made by the Senior Staff Councils of the Departments under his Ministry since the constitution of these councils, year-wise;

(b) how many of them have been implemented;

(c) how many of the recommendations have been held in abeyance for more than one year; and

(d) how many have been rejected by the departments and on what grounds?

The Minister of Scientific Research and Cultural Affairs (Shri Jhumayun Kabir): (a) to (d). Since these Councils have been in existence since 1954, the time and labour required to collect this information will not be commensurate with the results.

Senior Staff Councils

303. Shri P. C. Borooah: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the number of recommendations made by the Senior Staff Councils of the Departments under his Ministry since the constitution of these councils, year-wise;

(b) how many of them have been implemented;

(c) how many of the recommendations have been held in abeyance for more than one year; and

(d) how many have been rejected by the departments and on what grounds?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) to (d). A statement giving the infor-

mation is laid on the table of the House. [See Appendix II, annexure No. 14].

Election Candidates

304. Shri A. K. Gopalan: Will the Minister of Law be pleased to state:

(a) the names of candidates (also constituencies) who died before the date of withdrawal after filing their nomination papers;

(b) names of candidates who died after the date of withdrawal; and

(c) steps taken for holding elections in each case?

The Deputy Minister of Law (Shri Hajarnavis): (a) Shri Malkhan Singh, a candidate for Sikandra Rao Assembly constituency in Uttar Pradesh, died after filing his nomination paper but before the last date for withdrawal of candidature.

(b) The following candidates died after the last date of withdrawal of candidature:—

1. Shri Reddigari Narasimha Reddi.
2. Shri Ramchandra Rao Ganpat-rao Dhote.
3. Shri Annamalai Muthuraja.
4. Shri Girjesh Bahadur.
5. Shri Zulfikar Hussain Khan.

(c) In the case of the candidate referred to in part (a) of the question, as the candidate had died before the last date for withdrawal of candidatures, his name was not included in the list of contesting candidates and the election proceeded according to programme.

In each of the cases mentioned in part (b) of the question, the poll was countermanded under section 52 of the Representation of the People Act, 1951 and all proceedings with reference to the elections in the constituencies concerned were commenced anew. Four of these elections have been completed and the remaining one is in progress.

Explosion Near Jama Masjid, Delhi

305. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) whether two persons were injured in an explosion behind Harey Bharey Mazar, opposite Jama Masjid, Delhi on the 12th February, 1962;

(b) whether any investigations have been made in this regard; and

(c) if so, the result thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) On 12th February, 1962 at about 9 p.m. there was a cracker explosion in a tent near Harey Bharey Mazar, in which two persons received minor injuries.

(b) and (c). The case is under investigation.

Violation of Foreign Exchange Rules

306. Shri P. G. Deb: Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 2200 given on the 6th September, 1960 and state:

(a) how many cases of violation of foreign exchange rules have been decided from 31st July, 1960 up to date;

(b) whether any action has been taken to reduce them positively; and

(c) if so, whether the details thereof and names of the parties and the fine imposed under different sections will be placed on the Table?

The Minister of Finance (Shri Morarji Desai): (a) 580 cases of violation of the foreign exchange regulations have been adjudicated by the Directorate of Enforcement from the 31st July, 1960 to the 28th February, 1962.

(b) Cases of violation of the foreign exchange regulations are carefully investigated and deterrent penalties are imposed wherever they are deemed necessary. Such action is expected to result in a reduction in the number